

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Petition No. 301/GT/2020

Dated: 2.11.2020

To

Shri E. Prabhakara Rao,
Additional General Manager (Commercial),
NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110 003

Sir,

Subject: Petition for revision of tariff of Jhanor Gandhar GPS (657.39 MW) for the period from 1.4.2014 to 31.3.2019 after truing up exercise.

With reference to the above mentioned subject, I am directed to request you to furnish the following information on affidavit, with advance copy to the Respondents on or before **17.11.2020**:

- i) Copy of "Schedule of Intangible Assets" for 2018-19 as the same is not traceable in the audited financial statement submitted for the said year;
- ii) Documentary evidence in respect of interest rates used for calculation of Weighted Average Rate of Interest (WAROI) as considered in Form-13;
- iii) Auditor certified statement in respect of claim under the head 'Impact of Goods and Services Tax' along with detailed calculations;
- iv) Detailed reason for adding 'capital spares capitalized out of inventory' amounting to ₹ 154.75 lakh to arrive at the Gross Block as per IGAAP as on 1.4.2016, at Form-9C.
- v) Information contained in Form-9C, Form-9CA and Form-18, duly certified by the Auditor;
- vi) The additional capital expenditure for the year 2014-15 as per Form-9C varies with additional capital expenditure mentioned in Form-9E. The reasons for the said variation shall be clarified /reconciled;
- vii) The opening gross block value for the period 2016-19 as per Form-9C varies with the same as per Form-9E. The reason such said variation shall be clarified /reconciled alongwith modification of necessary tariff forms, if any.

2. The Respondents, who shall file their replies by **1.12.2020**, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before **8.12.2020**. The due date for filing the additional information and reply/rejoinder should be strictly complied with and no extension of time shall be granted for any reason.

Yours sincerely

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

Copy to:
All Respondents